

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 20.01.2011

Meeting No. 37/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 20.01.2011 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. A.K. Ojha	AD	MSME
2.	Sh. C. Gangadharan	Dy. DG	DGFT
3.	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	676	Party Name:PARAMOUNT FARMS INTL. PVT. LTD	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status: Deferred
	HQ File :01/85/162/167/AM11	Fixation of SION for Roasted Salted Pistachios against import of Pistachios		
	The case was considered by the committee as per agenda. It was noted that the reply is awaited from the company to furnish the data of consumption & production. The Committee decided that exporter may be reminded to expedite required information through concerned EPC. To be re-listed on 24.02.2011.			

2	677 Case No.:7/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status: Deferred
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI. The Committee decided that MFPI may be reminded to expedite their comments. Representative of MSME present in the meeting assured that he will send his Ministry's comments. To be re-listed on 24.02.2011.			

3	678 Case No.:13/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status: Deferred
	HQ File :01/85/050/00114/AM11/	RLA File :34/24/040/00094/AM11/	Lic.No/Date:3410027573 27.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI. The Committee decided that MFPI may be reminded to expedite their comments. Representative of MSME present in the meeting assured that he will send his Ministry's comments. To be re-listed on 24.02.2011			

4	679 Case No.:1/37/85-ALC3/2010	Party Name:GROVER VINEYARDS LTD.,	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status:Case Deferred
	HQ File :01/85/050/00169/AM11/	RLA File :07/24/040/00239/AM11/	Lic.No/Date:0710074618 05.10.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI. The Committee decided that MFPI may be reminded to expedite their comments. To be re-listed on 24.02.2011.			

5	680 Case No.:2/37/85-ALC3/2010	Party Name:GROVER VINEYARDS LTD.,	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status:Case Deferred
	HQ File :01/85/050/00170/AM11/	RLA File :07/24/040/00240/AM11/	Lic.No/Date:0710074620 05.10.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI. The Committee decided that MFPI may be reminded to expedite their comments. To be re-listed on 24.02.2011.			

6	681 Case No.:7/21/85-ALC3/2010	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status: Deferred
	HQ File :01/85/050/00075/AM11/	RLA File :03/94/040/00154/AM11/	Lic.No/Date:0310574340 14.05.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI. The Committee decided that MFPI may be reminded to expedite their comments. Representative of MSME present in the meeting said he will be sending his Ministry's comments. To be re-listed on 24.02.2011.			

7	682	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:37/85-ALC3/2010	Status: Deferred
	Case No.:2/28/85-ALC3/2010		20.01.2011	
	HQ File :01/85/050/00103/AM11/	RLA File :53/24/040/00017/AM11/	Lic.No/Date:5310011650	
			01.11.2010	
The case was considered by the committee as per agenda. It was noted that the comments received from MSME vide letter 25 (1)/SION/G&C/2010 dt. 03.01.2011 were not in order. The Committee decided that MSME may be requested to send revised comments. To be re-listed on 24.02.2011.				

8	683 Case No.:11/28/85-ALC3/2010	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status: Deferred
	HQ File :01/85/050/00112/AM11/	RLA File :34/24/040/00083/AM11/	Lic.No/Date:3410027513 14.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to examine the comments received from Department of C & PC. Case			

deferred to 27.01.2010.
To be re-listed on 27.01.2011.

9	684 Case No.:8/28/85-ALC3/2010	Party Name:GOLDEN TOBACCO LTD.	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status: Deferred
	HQ File :01/85/050/00109/AM11/	RLA File :34/24/040/00035/AM11/	Lic.No/Date:3410027451 07.07.2010	
	The case was considered by the committee as per agenda. It was noted that the required information called for vide letter dt.30.12.2010 is awaited from the exporter. The Committee decided that the exporter may be reminded to expedite the required information. To be re-listed on 24.02.2011.			

10	685 Case No.:19/28/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status: Approved																			
	HQ File :01/85/050/00120/AM11/	RLA File :02/24/040/00066/AM11/	Lic.No/Date:0210145803 29.07.2010																				
	The case was considered by the committee as per agenda. Taking in view the comments received from Tea Board vide letter N0. T-24(16)Stats/2009 dt. 15.12.2010, Committee decided to approve the case and ratified the norms as under :-																						
<table><tr><th>Export Product</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Tea: 50,00,000 Nos. Tea Bags with Tags in 50,00,000 Nos. Aluminium Foil Laminates packed in 2,00,000 Nos. Cartons</td><td rowspan="5">10000.000 KG</td><td>1. Tea</td><td>10000.000 KG on net to net basis.</td></tr><tr><td></td><td>2. Filter Paper</td><td>As per packing Policy.</td></tr><tr><td></td><td>3. Aluminium Foil Laminate</td><td>As per packing Policy</td></tr><tr><td></td><td>4. Tag</td><td>As per packing Policy</td></tr><tr><td></td><td>5. Tea Bag Cartons</td><td>As per packing Policy</td></tr></table>		Export Product	Qty.	Import Item	Qty.	Tea: 50,00,000 Nos. Tea Bags with Tags in 50,00,000 Nos. Aluminium Foil Laminates packed in 2,00,000 Nos. Cartons	10000.000 KG	1. Tea	10000.000 KG on net to net basis.		2. Filter Paper	As per packing Policy.		3. Aluminium Foil Laminate	As per packing Policy		4. Tag	As per packing Policy		5. Tea Bag Cartons	As per packing Policy		
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		4. Tag	As per packing Policy																				
		5. Tea Bag Cartons	As per packing Policy																				
RA to take consequential action as per policy procedure.																							

11	686 Case No.:21/28/85-ALC3/2010	Party Name:THE CAMPCO LTD	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status: Deferred
	HQ File :01/85/050/00122/AM11/	RLA File :07/24/040/00300/AM11/	Lic.No/Date:0710075291 09 11 2010	

11	The case was considered by the committee as per agenda. It was noted that hard copy of the application is awaited from RA. The Committee decided that RA may be reminded to send hard copy of the application immediately. When received the case may be forwarded to MSME/MFPI for their comments. To be re-listed on 24.02.2011.			
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12	687 Case No.:3/28/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status: Deferred
	HQ File :01/85/050/00104/AM11/	RLA File :02/24/040/00136/AM11/	Lic.No/Date:0210150238 08.11.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from AYUSH . The Committee decided that AYUSH may be reminded to expedite the comments. To be re-listed on 24.02.2011.			

13	688 Case No.:10/28/85-ALC3/2010	Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status: Deferred
	HQ File :01/85/050/00111/AM11/	RLA File :03/94/040/00255/AM11/	Lic.No/Date:0310580217 23.06.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Ministry of Agriculture (Trade Division) & Spices Board. The Committee decided that Ministry of Agriculture (Trade Division) & Spices Board may be reminded to expedite the comments. To be re-listed on 24.02.2011.			

14	689 Case No.:12/28/85-ALC3/2010	Party Name:ASHTECH (INDIA) PVT. LTD.	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status: Deferred
	HQ File :01/85/050/00113/AM11/	RLA File :03/94/040/00995/AM10/	Lic.No/Date:0310585162 27.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Ministry of Coal . The Committee decided that Ministry of Coal may be reminded to expedite the comments. To be re-listed on 24.02.2011.			

15	690 Case No.:5/28/85-ALC3/2010	Party Name:LOTUS CHOCOLATE COMPANY LIMITED	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status: Deferred
	HQ File :01/85/050/00106/AM11/	RLA File :09/24/040/00084/AM11/	Lic.No/Date:0910042683 14.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MSME/MFPI. The Committee decided that MSME/MFPI may be reminded to expedite the comments. To be re-listed on 24.02.2011.			

	691 Case No.:18/28/85-ALC3/2010	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status: Deferred
	HQ File :01/85/050/00110/AM11/	RLA File :05/23/040/00109/AM11/	Lic.No/Date:0510269652	

16	HQ File :01/85/050/00119/AM11/	RLA File :03/23/040/00106/AM11/	Lic.No/Date:0310208032 21.07.2010	
	\The case was considered by the committee as per agenda. It was noted that comments are awaited from Directorate of Sugar . The Committee decided that Directorate of Sugar may be reminded to expedite the comments. To be re-listed on 24.02.2011.			

17	692 Case No.:3/24/85-ALC3/2010	Party Name:BRITTO SEA FOODS EXPORTS PRIVATE LIMITED	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status: Deferred
	HQ File :01/85/050/00088/AM11/	RLA File :04/24/040/00134/AM11/	Lic.No/Date:0410117694 30.09.2010	
	The case was considered by the committee as per agenda. The Committee decided that MPEDA may be requested to send comments item wise and in specific whether item No. 2 of Import is required for export product, and if so the quantity required in percentage. To be re-listed on 24.02.2011.			

18	693	Party Name:ORGANIC INDIA PVT.LTD.	Meet No/Date:37/85-ALC3/2010	Status: Deferred
	Case No.:16/28/85-ALC3/2010		20.01.2011	
	HQ File :01/85/050/00117/AM11/	RLA File :06/24/040/00019/AM11/	Lic.No/Date:0610018453 09.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from AYUSH . The Committee decided that AYUSH may be reminded to expedite the comments. Since comments from Ayush have not been received despite reminders, DO letter may be sent from DG to Secretary, AYUSH. To be re-listed on 24.02.2011.			

19	694 Case No.:3/37/85-ALC3/2010	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status: Deferred
	HQ File :01/85/050/00171/AM11/	RLA File :07/24/040/00337/AM11/	Lic.No/Date:0710075729 30.11.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MSME/MFPI . The Committee decided that MSME/MFPI may be reminded to expedite the comments. To be re-listed on 24.02.2011.			

20	695 Case No.:4/37/85-ALC3/2010	Party Name:MTR FOODS PVT LTD.,	Meet No/Date:37/85-ALC3/2010 20.01.2011	Status Deferred
	HQ File :01/85/050/00172/AM11/	RLA File :07/24/040/00406/AM11/	Lic.No/Date:0710076696 12.01.2011	
	The case was considered by the committee as per agenda. It was noted that hard copy of the application is awaited from RA. The Committee decided that RA may be reminded to send hard copy of the application immediately. To be re-listed on 24.02.2011.			

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